GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 373 ANSWERED ON FRIDAY THE 11TH AUGUST 2017 SHRAVANA 20, 1939 (SAKA)

CSR FUNDS

QUESTION

*373. SHRI VINOD KUMAR SONKAR:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) the details of Public Sector Undertakings (PSUs)/Private Sector companies and institutions which have not spent the funds under Corporate Social Responsibility (CSR) during the last two years and the current year;

(b) the number of such PSUs/ companies/institutions against which action has been taken by the Government in this regard;

(c) whether the Government has received complaints regarding misuse of funds by the PSUs/private companies and institutions under CSR and if so, the details of action taken by the Government in this regard, PSU, institution and company-wise;

(d) whether the Government has constituted any committee/authority to ensure proper use of CSR funds and to monitor the activities therein; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN ANSWER TO PART (a) to (e) OF LOK SABHA STARRED QUESTION NO. 373 FOR 11th AUGUST, 2017 REGARDING CSR FUNDS.

(a) and (b): An analysis of the Corporate Social Responsibility (CSR) expenditure incurred by companies for the years 2014-15 and 2015-16 is tabulated as under:

SI. No.	Particulars	2014-15	2015-16
1.	Total Number of Companies analysed, of which	7334	5097
	(i) PSUs with no CSR expenditure	84	69
	(ii) Private Sector Companies with no CSR expenditure	4111	1926

As per the provisions of section 135, companies, which have, inter-alia, not made the prescribed expenditure and not disclosed the reasons for not spending are liable for prosecution. Ministry of Corporate Affairs has accorded permission for initiating penal action under section 134 (8) of the Companies Act, 2013 for 66 companies for the financial year 2014-15 for violation of the CSR provisions.

(c) to (e): Section 135(3) & (4) of the Companies Act, 2013 empowers the Corporate Social Responsibility (CSR) Committee and the Board of the company to monitor the activities and utilisation of CSR funds.
